

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 75 OF 2018 &
IA NO. 377 of 2018**

Dated: 28th May, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**M/s. Everest Power Pvt. Ltd. ... Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission Respondent(s)
& Ors.**

Counsel for the Appellant(s) : Mr. Tarun Johri
Mr. Ankur Gupta
Mr. Ankit Saini

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Counsel for the Respondent(s) : -

ORDER

IA No. 377 of 2018

(Appln. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL No. 75 of 2018

Admit. Issue notice to the Respondents returnable on 12.07.2018.
Dasti, in addition, is permitted.

List the matter on **12.07.2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**